

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 04 of 2021
(Under section 61 of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 12.1.2021 in CP(IB) NO.625/7/HDB/2019
U/s 7 of I&B Code, 2016 read with Rule 4 of I&B (AAA) Rules, 2016)
passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench

In the matter of:

Tottempudi Salalith
Villa No.86, Lumbini SLN Springs,Appellant
Near Botanical Garden, Gachibowli, Hyderabad
Telangana 500084.

V.
State Bank of IndiaRespondent No.1
State Bank Bhavan, 14th Floor,
Madame Cama Road, Nariman Point,
Mumbai, Maharashtra 400021.

Totem Infrastructures Limited
Through Interim Resolution ProfessionalRespondent No.2
i.e.Shri G.Satyanarayana Murty, H.No.8-2-334/B/2,
Road No.5,Banjara Hills, Hyderabad 500082

G.Satyanarayana Murty
Interim Resolution ProfessionalRespondent No.3
Flat No.308B, 3rd Floor, Sai Tirumala Towers,
Hyderguda, Hyderabad, Telangana 500029

Present :

For Appellant : Dr.Amit George, Advocate
For Respondent No.1 : M/s Vidyalakshmi Vipin, Advocate.

ORDER
(VIRTUAL MODE)

The Learned Counsel M/s Vidyalakshmi Vipin appearing for the First Respondent/State Bank of India prays for time to file 'Reply/Response/Counter' of the First Respondent and accordingly is permitted to file Reply/Response/Counter of the First Respondent by

22.4.2021, ofcourse after serving the copy of the 'Reply/Response/Counter' of the First Respondent to the other side.

2. In respect of the Second Respondent, notice was issued on 4.3.2021 and the notice cover got returned with a postal endorsement 'Left without instructions'. Hence the Learned Counsel for the Appellant is required to take necessary steps for issuance of fresh notice through 'Speed Post' as well as through email address of the Second Respondent returnable by 22.4.2021.

3. In respect of the Third Respondent, notice was issued on 4.3.2021 and the same was delivered on 9.3.2021. However, there is no appearance on behalf of the Third Respondent at the time of calling of the matter and the non-appearance of the Third Respondent side is hereby recorded.

4. The Learned Counsel for the Appellant as well as the Learned Counsel for the First Respondent/Bank are required to file 'Notes of Submissions' on their side together with citations not more than 3 to 4 pages not only through e-filing but also through 'Hard Copy' before the 'Registry' and the same shall be exchanged between the Learned Counsels well before the next date of hearing. Till then, the earlier order dated 22.2.2021 passed by this 'Tribunal' shall continue.

5. The 'Office of the Registry' is directed to 'List' the matter on 22.4.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P.Singh]
Member (Technical)***

***9.4.2021
HR***